

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad this the 23rd day of December 1994.

Original Application no. 1846 of 1994.

Hon'ble Mr. S. Dayal, Administrative Member

K.K. Sahai aged about 42 Yrs. S/o Sri (Late) H.S. Sahai,
r/o Village Suswata, Post Office Padrauna, Distt.
Padrauna, Posted as Inspector, Customs, Gauriphanta Land
Customs Station, Lakhimpur Kheri, Uttar Pradesh.

... Applicant

C/A Sri Anresh Sinha
Versus

1. Union of India through Collector of Customs
2/249-250 Vivek Khand-2 Gomti Nagar Lucknow.
2. Superintendent Customs, Palia, Distt. Lakhimpur
Kheri, Uttar Pradesh.

... Respondents

C/R...

O R D E R

(Hon'ble Mr. S. Dayal, Member-A)

Heard Shri Anresh Sinha counsel for the applicant. He has made two points and prayed that direction, should be issued to the respondents to consider the representation made ^{by} the applicant against his transfer ending his deputation prematurely. Firstly he has prayed that the opportunity ^{should have been} ~~be~~ given to the applicant before his transfer/Surrender since it was done prematurely. Secondly in his transfer/

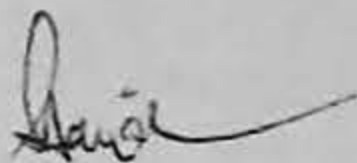
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surrender the guidelines by the Principal Collector.
Customs have been violated.

2. Since no order of deputation has been annexed to the application, the first ground is not tennable. The second ground, is violation of administrative guidelines and transfer of an employee can not be interfered with on the ground of violation of such guidelines. There has been no ground made out for admission of this application. The application is, therefore, dismissed in limine.


Member-A

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